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SLP(C)No. 7457-7460 OF 2002  
ITEM No.17

Court No. 2

SECTION XIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7457-7460/2002

(From the judgement and order dated 25/08/2000 in WA 443/00 and  
WA 279/00 and order dated 28/09/2000 in RP 413/00 in WA 443/00  
and RP 414/00 in WA 279/00 of The HIGH COURT OF KERALA AT ERNAKULAM)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

MADHU E.V. & ANR.

Respondent (s)

( With Appln(s). for c/delay in filing SLP, c/delay in refiling SLP and Office Report )

Date : 05/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)Mr. Ashok K. Srivastava, Adv.  
Ms. Sushma Suri, Adv.

For Respondent (s)Mr. Vinod M.P., Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.

Printing dispensed with. The appeals shall be heard on SLP paper books. Parties may file additional documents, if any, within six weeks. Original record shall be requisitioned.

KALYANI

(ASHA JOSHI)  
COURT MASTER